IN THE NATIONAL COMPANY LAW TRIBUNAL "CHANDIGARH BENCH, CHANDIGARH" (Exercising powers of Adjudicating Authority under the Insolvency and Bankruptcy Code, 2016)

CP (IB) No. 128/Chd/HP/2018

Under Section 10 of the Insolvency and Bankruptcy Code, 2016

In the matter of:

M/s Shaveta Golden Foods Private Limited HNo.31 MIG HB Colony, Rakkar Road, Una, District Una, Himachal Pradesh-174303

.... Petitioner-Corporate Applicant

Order delivered on 20.09.2018

Coram: HON'BLE MR. JUSTICE R.P.NAGRATH, MEMBER (JUDICIAL)
HON'BLE MR. PRADEEP R.SETHI, MEMBER (TECHNICAL)

For the Petitioner : 1) Mr. Harsh Garg, Advocate

2) Mr. Adesh Kumar Singla, Resolution Professional

For the Respondent: 1) Mr. Manish Jain, Advocate

2) Ms. Divya Sharma, Advocate

Per: R.P.Nagrath, Member (Judicial)

ORDER (Oral)

The petition filed by the Corporate Applicant in terms of Section 10 of the Insolvency and Bankruptcy Code, 2016 (for short to be referred hereinafter as the Code) was admitted on 13.09.2018 and moratorium in terms of Section 14 (1) of the Code was declared. The case has been fixed for today for passing formal order of appointment of Mr. Arvind Kumar, the Interim Resolution Professional who has furnished the written

communication in Form 2 which was found in order as observed in the order dated 13.09.2018.

- 2. In view of the above, the following directions are issued:-
 - (i) Appoint Mr. Arvind Kumar, bearing IP Regn. No. IBBI/IPA-001/IP-P00178/2017-18/10357, address H.No.94, Gillco Valley, Sector 127, Mohali (Kharar) 140301 Punjab, e-mail sankhyain@gmail.com, Mobile No. 9816055657, as Interim Resolution Professional:
 - (ii) The term of appointment of Mr. Arvind Kumar shall be in accordance with the provisions of Section 16 (5) of the Code;
 - (iii) In terms of Section 17 of 'the Code', from the date of this appointment, the powers of the Board of Directors shall stand suspended and the management of the affairs shall vest with the Interim Resolution Professional and the officers and the managers of the 'Corporate Debtor' shall report to the Interim Resolution Professional, who shall be enjoined to exercise all the powers as are vested with Interim Resolution Professional and strictly perform all the duties as are enjoined on the Interim Resolution Professional under Section 18 and other relevant provisions of the 'Code', including taking control and custody of the assets over which the 'Corporate Debtor' has ownership rights recorded in the balance sheet of the 'Corporate Debtor' etc. as provided in Section 18 (1) (f) of the 'Code'. The Interim Resolution Professional is directed to prepare a complete list of inventory of assets of the 'Corporate Debtor';

- (iv) The Interim Resolution Professional shall strictly act in accordance with the 'Code', all the rules framed thereunder by the Board or the Central Government and in accordance with the 'Code of Conduct' governing his profession and as an Insolvency Professional with high standards of ethics and moral;
- (v) The Interim Resolution Professional shall cause a public announcement within three days as contemplated under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 of the initiation of the Corporate Insolvency Resolution Process in terms of Section 13 (1) (b) of the 'Code' read with Section 15 calling for the submission of claims against 'Corporate Debtor';
- (vi) It is hereby directed that the 'Corporate Debtor', its Directors, personnel and the persons associated with the management shall extend all cooperation to the Interim Resolution Professional in managing the affairs of the 'Corporate Debtor' as a going concern and extend all cooperation in accessing books and records as well as assets of the 'Corporate Debtor';
- (vii) The Interim Resolution Professional shall after collation of all the claims received against the corporate debtor and the determination of the financial position of the corporate debtor constitute a committee of creditors and shall file a report, certifying constitution of the committee to this Tribunal on or

before the expiry of thirty days from the date of his appointment, and shall convene first meeting of the committee within seven days of filing the report of constitution of the committee; and

- (viii) The Interim Resolution Professional is directed to send regular progress report to this Tribunal every fortnight.
- 3. In view of the amendment made in Clause 12 of Section 5 of the Code, defining the 'insolvency commencement date', we hereby clarify that the order of moratorium, as directed, in the order dated 13.09.2018, shall take effect from today i.e. the date of appointment of Interim Resolution Professional. Sub-section (12) of Section 5 of the Code says that "insolvency commencement date "means the date of admission of an application for initiating corporate insolvency resolution process by the Adjudicating Authority under Sections 7, 9 or Section 10, as the case may be." A proviso has been added by way of Insolvency and Bankruptcy Code (Second Amendment) Act, 2018, published on 17.08.2018 to take effect from 06.06.2018, which says that "provided that where the interim resolution professional is not appointed in the order admitting application under Section 7, 9 or Section 10, the insolvency commencement date shall be the date on which such interim resolution professional is appointed by the Adjudicating Authority."

A copy of this order be also supplied to both the parties. The learned counsel for the petitioner shall deliver copy of this order and order dated 13.09.2018 to the Interim Resolution Professional forthwith. The

Registry is also directed to send copies of both these orders to the Interim Resolution Professional at his email address forthwith.

Sd/-(Pradeep R. Sethi) Member (Technical) Sd/-(Justice R.P.Nagrath) Member (Judicial)

Sept., 20, 2018 Anchal